

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 60 OF 2017**  
**APPEAL NO. 171 OF 2015 & IA NO. 281 OF 2015**  
**AND**  
**APPEAL NO. 128 OF 2015 & IA NOS. 203 AND 204 OF 2015**

**Dated: 17<sup>th</sup> April, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 60 OF 2017**

**In the matter of :**

**Power Grid Corporation of India Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1  
Ms. Suchi Singh for R-2  
Mr. Sanjay Sen, Sr. Adv.  
Mr. Matrugupta Mishra  
Mr.Hemant Singh for R-4

**APPEAL NO. 171 OF 2015 & IA NO. 281 OF 2015**

**In the matter of :**

**M/s Spectrum Power Generation Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent**

Counsel for the Appellant(s) : Mr.Sanjay Sen, Sr. Adv.  
Mr. Hemant Singh  
Mr. Matrugupta Mishra

Counsel for the Respondent(s) : Mr. Sethu Ramalingam for R-1

Mr. M.G.Ramadhandran  
Ms. Ranjitha Ramachandran  
Ms. Anushree Bardhan for R-2  
Ms. Shuchi Singh for R-4

**APPEAL NO. 128 OF 2015 & IA NOS. 203 AND 204 OF 2015**

**In the matter of :**

**Samalkot Power Ltd.**

**...Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Ms. Shally Bhasin  
Mr. Sadapurna Mukherjee

Counsel for the Respondent(s)

:

Mr. M.G.Ramadhandran for R-2  
Ms. Shuchi Singh for R-3

**ORDER**

**Admit.** Issue notice. Mr. Sethu Ramalingam takes notice on behalf of Respondent No.1; Ms. Shuchi Singh takes notice on behalf of Respondent No.2 and Mr. Matrugupta Misra takes notice on behalf of Respondent No.4 and they seek four weeks time to file reply. Notice be issued to the other respondents returnable on 26.07.2017. Dasti, in addition, is permitted.

List these matters on **26.07.2017**. Learned counsel for the respondents may file reply on or before 16.05.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 31.05.2017 after serving copy on the other side.

**(I. J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

ts/kt